

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 4/2009
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE COMPANY: Union of India
V/s.

M/s. Maytas Properties Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Vineet Ganda, Sr. Adv.		For Respondent No. 1 company	SK. Ganda
2.	Mr. S.K. Girdi			
3.	Mr. Tarun Mehta		For IL & FS	Tarun Mehta
4.	Sanjeev Narula (GSC)		SFIO / UOI	Abhishek Ghai
5.	Abhishek Ghai Adv			
6.	Sandeep Kumar Chakravarty - Law Consultant		SFIO	Sandeep Kumar Chakravarty

Order


Learned counsel for the respondents states that objections shall be filed along with other pleadings within four weeks. It shall be the last opportunity to file objections, with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter.


P.T.O.



CA 103/PB/2016 - Notice for the application. Learned counsel for the petitioner accepts notice. Reply to the CA be filed within four weeks with a copy in advance to the applicant – respondents. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the non-applicant – petitioner.

List for further consideration on 02.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

17.9.2016
(P.K. SUD)